FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulation, 2016

FOR THE ATTENTION OF THE CREDITORS OF M/s VRP BUILDTECH PRIVATE LIMITED

RELEVANT PARTICULARS		
1	Name of corporate debtor	**M/s VRP BUILDTECH PRIVATE LIMITED**
2	Date of incorporation of corporate debtor	**17.05.2012**
3	Authority under which the corporate debtor is incorporated/registered	**REGISTRAR OF COMPANIES- DELHI**
4	Corporate Identity No/Limited Liability Identification No. of corporate debtor	**U70102DL2012PTC236050**
5	Address of the registered office and principal office (if any) of the corporate debtor	**Regd Office:-** H. NO. A-43, F/F, FRONT SIDE SHERA MOHALLA,GARHI, NEAR EAST OF KAILASH NEW DELHI 110065 **Principal Office:-** 1F-22-26, OZONE CENTRE SECTOR 12 FARIDABAD HARYANA 121007
6	Insolvency commencement date in respect of the corporate debtor	**30.05.2023**
7	Estimated date of closure of insolvency resolution process	**26.11.2023 (180 days from the insolvency commencement date)**
8	Name and registration number of the insolvency professional acting as interim resolution professional	**KAMAL AGARWAL** **IBBI/IPA-001/IP-P00868/2017-18/11466**
9	Address and e-mail of the insolvency professional, as registered with the Board	**487/27 SCHOOL ROAD, NEAR PEERAGARHI METRO STATION, NEW DELHI- 110087** **e-mail:-advocate.kamal.aggl@gmail.com**
10	Address and e-mail to be used for correspondence with the interim resolution professional	**487/27 SCHOOL ROAD, NEAR PEERAGARHI METRO STATION, NEW DELHI- 110087** **e-mail:-cirp.vrpbuildtech@gmail.com** **Mob:- 9811138823**
11	Last date for submission of claims	**15.06.2023 (14 days from the date of receipt of order dated 30.05.2023)**
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name of the class(es) **Real Estate Allottee**
13	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1. Prabhat Ranjan Singh (IBBI/IPA-002/IP-N00428/2017-2018/11239) 2. Shyam Arora (IBBI/IPA-002/IP-N00546/2017-2018/11703 3. Gaurav Katiyar (IBBI/IPA-001/IP-P00209/2017-2018/10409)
14	(a) Relevant Forms and (b) Details of authorized representatives are available at	Web Link:- https://ibbi.gov.in/en/home/downloads https://ibbi.gov.in/en/insolvency-professional Physical Address – **NA**

Notice is hereby given that the National Company Law Tribunal (NEW DELHI BENCH III) has ordered the commencement of a corporate insolvency resolution process of M/s VRP BUILDTECH PRIVATE LIMITED on 30.05.2023.

The creditors of **M/s VRP BUILDTECH PRIVATE LIMTED**, are hereby called upon to submit their claims with proof **on or before 15.06.2023** to the interim resolution professional at the address mentioned against entry no 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.

A Financial Creditor belonging to a class, as listed against the entry no 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry no 13 to act as the authorized representative of the class (Specify class) in Form CA

Submission of false or misleading proofs of claim shall attract penalties.

Date:- 01/06/2023

Place:- New Delhi

(KAMAL AGARWAL)
Interim Resolution Professional
IBBI/IPA-001/IP-P00868/2017-18/11466

KAMAL AGARWAL * IBBI/IPA-001/IP-P00868/2017-18/11466 * New Delhi * INSOLVENCY PROFESSIONAL *

(The order for appointment of Interim Resolution Professional has been passed by Hon'ble NCLT NEW DELHI Bench III on 30.05.2023 but the order copy was received on 01.06.2023. Accordingly, last date for submission of claims is 14th day from 01.06.2023 i.e., 15.06.2023).

FORM A
PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF M/s VRP BUILDTECH PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	**M/s VRP BUILDTECH PRIVATE LIMITED**
2.	Date of Incorporation of Corporate Debtor	**17.05.2012**
3.	Authority under Which Corporate Debtor is Incorporated / Registered	**REGISTRAR OF COMPANIES- DELHI**
4.	Corporate Identity No./Limited Liability Identification No.of corporate debtor	**U70102DL2012PTC236050**
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	**Regd Office:-** H. NO. A-43, F/F, FRONT SIDE SHERA MOHALLA,GARHI, NEAR EAST OF KAILASH NEW DELHI 110065 **Principal Office:-** 1F-22-26, OZONE CENTRE SECTOR 12 FARIDABAD HARYANA 121007
6.	Insolvency commencement date in respect of Corporate Debtor	**30.05.2023**
7.	Estimated date of closure of insolvency resolution process	**26.11.2023 (180 days from the insolvency commencement date)**
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**KAMAL AGARWAL IBBI/IPA-001/IP-P00868/2017-18/11466**
9.	Address and e-mail of the interim resolution professional, as registered with the Board	487/27 SCHOOL ROAD, NEAR PEERAGARHI METRO STATION, NEW DELHI- 110087 **e-mail:-advocate.kamal.aggl@gmail.com**
10.	Address and e-mail to be used for correspondence with the interim resolution Professional	487/27 SCHOOL ROAD, NEAR PEERAGARHI METRO STATION, NEW DELHI- 110087 **e-mail:-cirp.vrpbuildtech@gmail.com Mob:- 9811138823**
11.	Last date for submission of claims	15.06.2023 (14 days from the date of receipt of order dated 30.05.2023)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name of the class(es) Real Estate Allottee
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Prabhat Ranjan Singh(IBBI/IPA-002/IP-N00428/2017-2018/11239) 2. Shyam Arora (IBBI/IPA-002/IP-N00546/2017-2018/11703 3. Gaurav Kativar(IBBI/IPA-001/IP-P00209/2017-2018/10409)
14.	(a) Relevant Forms and (b) Details of authorized representatives are available:	**Web Link:-https://ibbi.gov.in/en/home/downloads https://ibbi.gov.in/en/insolvency-professional Physical Address – NA**

Notice is hereby given that the National Company Law Tribunal **(NEW DELHI BENCH III)** has ordered the commencement of a corporate insolvency resolution process of **M/s VRP BUILDTECH PRIVATE LIMITED on 30.05.2023.**

The creditors of **M/s VRP BUILDTECH PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **15.06.2023** to the interim resolution professional at the address mentioned against entry no 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.

A Financial Creditor belonging to a class, as listed against the entry no 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry no 13 to act as the authorized representative of the class (Specify class) in Form CA

Submission of false or misleading proofs of claim shall attract penalties.

Date:- 01/06/2023
Place:- New Delhi

Sd/-
(KAMAL AGARWAL)
Interim Resolution Professional
IBBI/IPA-001/IP-P00868/2017-18/11466

(The order for appointment of Interim Resolution Professional has been passed by **Hon'ble NCLT NEW DELHI Bench III on 30.05.2023** but the intimation along with the order copy thereof was received by the **IRP on 01.06.2023**. Accordingly, last date for submission of claims is 14 th day from 0**1.06.2023 i.e.,15.06.2023)**
Relevant forms for submission of claims may be downloaded from **https://www.ibbi.gov.in/home/downloads** Form B-Operational Creditors, Form C-Financial Creditors,Form D-Workman/ Employee, Form F- other creditors.

SBFC Finance Limited
(erstwhile SBFC Finance Private Limited)

प्रपत्र क

सार्वजनिक घोषणा

[भारतीय दिवाला और शोधन अक्षमता बोर्ड (कार्पोरेट व्यक्तियों के लिए शोधन अक्षमता समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 6 के अधीन]

वीआरपी बिल्डटेक प्राइवेट लिमिटेड के लेनदारों के ध्यानार्थ

सुसंगत विशिष्टियाँ

1.	कार्पोरेट देनदार का नाम	वीआरपी बिल्डटेक प्राइवेट लिमिटेड
2.	कार्पोरेट देनदार के निगमन की तिथि	17/05/2012
3.	प्राधिकरण जिसके अधीन कार्पोरेट देनदार निगमित/पंजीकृत है	रजिस्ट्रार ऑफ कम्पनीज–दिल्ली
4.	कार्पोरेट देनदार की कार्पोरेट पहचान संख्या/सीमित दायित्व पहचान संख्या	**U70102DL2012PTC236050**
5.	कार्पोरेट देनदार के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई हो) का पता	पंजीकृत कार्यालयः – म.नं. ए–43, एफ/एफ, फ्रंट साइड शेरा मोहल्ला गढ़ी, निकटर ईस्ट ऑफ कैलाश नई दिल्ली 1110065 प्रधान कार्यालयः–1एफ–22–26, ओजोन सेंटर सेक्टर 12 फरीदाबाद हरियाणा 121007
6.	कार्पोरेट देनदार के सम्बन्ध में ऋण शोध अक्षमता आरंभन की तिथि	30.05.2023
7.	ऋण शोध अक्षमता समाधान प्रक्रिया के समापन की पूर्वानुमानित तिथि	**26.11.2023** (शोधन अक्षमता प्रारंभ होने की तिथि से 180 दिन)
8.	अन्तरिम समाधान प्रोफेशनल के रूप में कार्यरत ऋण शोध अक्षमता प्रोफेशनल का नाम और रजिस्ट्रेशन नम्बर	कमल अग्रवाल **IBBI/IPA-001/IP-P00868/2017-18/11466**
9.	अन्तरिम समाधान प्रोफेशनल पता और ई–मेल, जैसा कि बोर्ड में पंजीबद्ध है।	487/27 स्कूल रोड, पीरागढ़ी मेट्रो स्टेशन के पास, नई दिल्ली– 110087 ई–मेलः–**advocate.kamal.aggl@gmail.com**
10.	अन्तरिम समाधान प्रोफेशनल का पत्राचार हेतु प्रयुक्त पता और ई–मेल	487/27 स्कूल रोड, पीरागढ़ी मेट्रो स्टेशन के पास, नई दिल्ली– 110087 ई–मेलः–**cirp.vrpbuildtech@gmail.com** मोबाइल**:-9811138823**
11.	दावा प्रस्तुत करने हेतु अन्तिम तिथि	15.06.2023 (आदेश दिनांक 30.05.2023 की प्राप्ति की तिथि से 14 दिन)
12.	अन्तरिम समाधान प्रोफेशनल द्वारा धारा 21 की उप–धारा (6क) के क्लॉज (ख) के तहत अभिनिश्चित लेनदारों की श्रेणियाँ, यदि कोई हो	रियल एस्टेट आवंटिती के वर्ग(गों) का नाम
13.	किसी श्रेणी में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने हेतु चिन्हित ऋण शोध अक्षमता प्रोफेशनल के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	1. प्रभात रंजन सिंह (IBBI/IPA-002/IP-N00428/2017-2018/11239) 2. श्याम अरोड़ा (IBBI/IPA-002/IP-N00546/2017-2018/11703 3. गौरव कटियार (IBBI/IPA-001/IP-P00209/2017-2018/10409)
14.	(क) सम्बन्धित प्रपत्र और (ख) अधिकृत प्रतिनिधियों के विवरण उपलब्ध हैं :	Web Link:- https://ibbi.gov.in/en/home/downloadshttps://ibbi.gov.in/en/insolvency-professional Physical Address - NA

एतद्वारा सूचना दी जाती है कि राष्ट्रीय कम्पनी विधि अधिकरण (नई दिल्ली पीठ–III) ने वीआरपी बिल्डटेक प्राइवेट लिमिटेड के विरुद्ध 30.05.2023 को कॉर्पोरेट शोधन अक्षमता समाधान प्रक्रिया आरम्भ करने का आदेश दिया टीपी।

वीआरपी बिल्डटेक प्राइवेट लिमिटेड के लेनदारों से एतद्वारा अपने दावों का प्रमाण 09.06.2023 को अथवा इससे पूर्व अन्तरिम समाधान प्रोफेशनल के समक्ष ऊपर प्रविष्टि 10 के समक्ष वर्णित पते पर प्रस्तुत करने के लिए कहा जाता है।

वित्तीय लेनदारों को अपने दावों का प्रमाण केवल इलेक्ट्रॉनिक साधनों द्वारा प्रस्तुत करना होगा। अन्य सभी लेनदार अपने दावों का प्रमाण दस्ती (व्यक्तिगत रूप से), डाक द्वारा अथवा इलेक्ट्रॉनिक साधनों द्वारा प्रस्तुत कर सकते हैं।

प्रविष्टि सं. 12 के सम्मुख सूचीबद्ध श्रेणी के रूप में वित्तीय लेनदार प्रपत्र गक में श्रेणी (वर्ग निर्दिष्ट करें) के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए प्रविष्टि सं. 13 के सम्मुख सूचीबद्ध तीन शोधन अक्षमता पेशेवरों में से अपनी पसंद का अधिकृत प्रतिनिधि सूचित करेंगे।

दावे के फर्जी अथवा भ्रामक प्रमाण की प्रस्तुति दण्डनीय होगी।

ह./–

(कमल अग्रवाल)

अन्तरिम समाधान प्रोफेशनल

IBBI/IPA-001/IP-P00868/2017-18/11466

(अंतरिम समाधान पेशेवर की नियुक्ति का आदेश माननीय एनसीएलटी नई दिल्ली खंडपीठ क्कक द्वारा 30.05.2023 को पारित किया गया है, लेकिन आदेश की प्रति के साथ सूचना आईआरपी को 01.06.2023 को प्राप्त हुई थी। तदनुसार, दावा जमा करने की अंतिम तिथि 01.06.2023 से 14वां दिन है, यानी 15.06.2023 है)। दावों को प्रस्तुत करने के लिए प्रासंगिक प्रपत्र https://www.ibbi.gov.in/home/downloads से डाउनलोड किये जा सकते हैं।

तिथि : 01.06.2023
स्थान : नई दिल्ली

फॉर्म ख–प्रचालनात्मक लेनदार, फॉर्म सी–वित्तीय लेनदार, फॉर्म घ–कामगार/कर्मचारी के लिए, फॉर्म ड.– अन्य लेनदार।

COURT

In The Court Of J
Singh Dhaliwal J
Ist Class, Bathinc
Gora S
Vs
M/s Sammer
CNR NO: P
Next Date
Publication Issue
Hussain :- Aliyar
Uttar Pradesh 25
Sammer Advertis
264/8 University
House, Shop No
Near Goswami H
250001
In above titled cas
could not be serve
accused should ap
through cousnel o
10:00 a.m for deta
https://highcourtc
rict_notice&distri

ऋण वसूली न्याय
बीथी मंजिल, जं
पार्लियामेंट स्ट्रीट,
बैंकों और वित्तीय संस्थान
अधिनियम की धारा 19(4) क
न्यायाधिकरण (प्रक्रिया नियम
साथ पठित)।
TSA NO 364/2022
श्रीमती परवीन जाफरी
मैसर्स कोटक महिंद्रा बैंक

प्रति,
प्रतिवादी
2. एस्सेल फाइनेंस बिजनेस
मैराथन फ्यूटूएक्स 18वीं मंजि
परेल मुंबई महाराष्ट्र – 4000
4. मोहम्मद नसीम पुत्र स्व नूर
निवासी 1बी, नूर नगर जामिय
5. श्रीमती सबा जमाल पत्नी
निवासी 1बी, नूर नगर जामिय
जबकि उपर्युक्त नामित अ
1,37,82,602/–(रुपये
बयासी हजार छह सौ दो
मामला स्थापित किया है और
लिए यह दर्शाया गया है कि
करना संभव नहीं है। इसलिए
जाता है जिसमें आपको **25.**
उपस्थित होने का निर्देश दिय
ध्यान दें कि इस न्यायाधिकर
होने में आपकी विफलता के
मामले की सुनवाई और निर्णय
सभी मामलों को वीडियो
उठाया जाएगा और इस उ
(i) सभी अधिवक्ता/वादीगण
सॉफ्टवेयर डाउनलोड क
अधिकारी/रजिस्ट्रार द्वारा
सुनवाई की अगली तारीख
पासवर्ड दैनिक वाद सूची
यानी **drt.gov.in** पर प्रदर्शि
अत्यावश्यकता में, अधिवक्ता,
फोन नं. 23748478 पर संप
16 मई 2023 को मेरे हाथ अ
तहत दिया गया।

अनुभाग अधिकारी,